

FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). The Central Council of Health, consisting of the representatives of the State Governments/Union Territories, after careful consideration has recommended that unqualified medical practitioners who fulfil certain conditions may be allowed restricted practice. A proposal to enlist unqualified medical practitioners is accordingly under consideration in consultation with the State Governments.

(c) and (d). In view of the general opposition to the registration of unqualified medical practitioners, it is now proposed to enlist the unqualified medical practitioners separately in a list to be maintained by the Principal Medical Officers of the States and not on the register on which medical graduates are registered.

CORRECTION OF ANSWER TO USQ No. 1476 DT. 4-3-1970 RE: COLLECTION AND PRESERVATION OF MILITARY MATERIAL OF AZADHIND FAUJ

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM): It was stated in the answer given to parts (a) and (b) of Unstarred Question No. 1476 on the 4th March, 1970, that during 1944-45, several badges, epaulettes of various ranks in the I. N. A., arms and ammunition and magazines and pamphlets brought out by the Indian National Army were captured, and that these had been kept in the Historical Section of the Ministry of Defence.

It has now come to notice that although some badges and epaulettes of the INA, and copies of some magazines and pamphlets brought out by the I. N. A. are in the custody of the Historical Section, the arms and ammunition received from the I. N. A. are not in the possession of that Section. It has not been found possible at this late stage to ascertain the ultimate disposal of the arms and ammunition.

The arms and ammunition used by the INA were similar to the ones used by the Japanese Army. These arms and ammunition were issued to the various messes and units as trophies in accordance with the policy at the time.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CLOSURE OF CLEARING HOUSES OF BANKS IN BIHAR RESULTING IN INDUSTRIES AND TRADE COMING TO A STANDSTILL

श्री रामावतार शास्त्री (पटना) : मैं प्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर वित्त मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक बक्तव्य दें:—

“बिहार में बैंकों के समाशोधन केन्द्रों (क्लियरिंग हाउस) के बन्द हो जाने और उस के फलस्वरूप वहाँ उद्योग-धंधे और कारोबार ठप्प हो जाने के समाचार।”

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Mr. Speaker, Sir, Work in the clearing house in Patna came to be suspended from the last week of August 1970. This was on account of the employees of most of the banks in Patna refusing to accept the instruments of the State Bank of India, which had suspended four of its employees for alleged acts of indiscipline. The clearing work at some other places in Bihar was also affected. The suspension of clearing work put the trade and Commerce in Bihar and considerable inconvenience.

The Assistant Commissioner of Labour (Central), Patna, mediated in the matter but did not succeed in his efforts.

The State Bank of India, after consulting recognised union, has reviewed the position and withdrawn orders of